



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार /Government of India



ORDER

Dated: 16 August, 2019

Subject: Order to service providers, providing Broadcasting and Cable Services, under section 12 of the Telecom Regulatory Authority of India Act 1997, and regulation 19 of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 dated 3rd March, 2017, for reporting of details on TRAI website.

No. 30-1/2018-B&CS--- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the 'Authority'], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) [hereinafter referred to as TRAI Act, 1997], has been entrusted with the discharge of certain functions, inter-alia, to regulate the telecommunication services; fix the terms and conditions of inter-connectivity between the service providers; ensure technical compatibility and effective inter-connection between different service providers; lay-down the standards of quality of service to be provided by the service providers and ensure the quality of service and conduct the periodical survey of such service provided by the service providers so as to protect interest of the consumers of telecommunication service;

2. And whereas the Authority, in exercise of its powers conferred by section 36, read with sub-clauses (ii),(iii) and (iv) of clause (b) of sub section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997, read with notification of the Central Government, in the Ministry of Communication and Information Technology (Department of Telecommunication) No. 39 made the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 (No. 1 of 2017) dated 3rd March, 2017 [hereinafter referred to as 'the Interconnection Regulation 2017'].

3. And whereas regulation 19 of the Interconnection Regulation 2017 reads as under: -

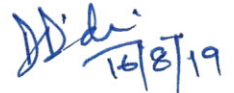
"19. (1) The Authority may, in order to protect the interest of the consumer or service provider to promote and ensure orderly growth of the broadcasting and cable television sector or for monitoring and ensuring compliance of these regulations, the Authority by order or direction, specify website for the purpose of reporting of the details by service providers."

4. Now, therefore, the Authority, in exercise of the powers conferred upon it under Section 12, of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) and regulation 19 of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 dated 3rd March, 2017, call upon all the service providers of Broadcasting and Cable services to:-

- (a) report its name, address, contact number, e-mail address, website address, area of operation, name/details of compliance officer as the case may be and license details or permission details or registration details, issued by the Central Government on the service provider portal [www.spp.trai.gov.in] hosted by the Authority on its website www.trai.gov.in, within thirty days from the date of issue of this Order;

- (b) Update the details, if already entered in the service provider portal, within thirty days of the issue of this Order.
- (c) All Multi System Operators/HITS/IPTV operators are required to ensure that their linked local cable operator also upload their details as mentioned in para 8(a), on service provider portal **www.spp.trai.gov.in**

User guide to the service provider portal explaining the step by step procedure can be downloaded at <http://spp.trai.gov.in/userManual>



(Devendra Dwivedi)
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To,

1. All Broadcasters
2. All Multi System Operators / DTH operators / HITS / IPTV / LCOs.